

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 16/AM16
SCHEDULED TO BE HELD ON 27.08.2015
HELD ON 28.08.2015
UNDER CHAIRMANSHIP OF
SHRI AKASH TANEJA, JOINT DGFT

Meeting No. 16/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 27.08.2015, was held on 28.08.2015 under the Chairmanship of Shri Akash Taneja, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-111	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310792783 dated 09.01.2015	RLA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to D/o C&PC on 05.05.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of Representation of firm to them. As decided by the committee in its earlier meeting, a copy of Representation was again forwarded to D/o C&PC on 28.06.2015. Comments awaited from D/o C&PC.

The case is deferred.

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Case No. A-112	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00419/AM14/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310761263 dated 10.12.2013	RLA F. No. 03/94/040/00720/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-113	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00421/AM14/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310761253 dated 10.12.2013	RLA F. No. 03/94/040/00730/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-114	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00422/AM14/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310761260 dated 10.12.2013	RLA F. No. 03/94/040/00738/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

The case is deferred.

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Case No. A-115	INDIA GLYCOLS LTD.	HQ F. No. 01/83/050/01246/AM08/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0510209638 dated 27.09.2007	RLA F. No. 05/24/040/00420/AM08	

Request: Amendment in the description of Export against Advance Authorization No. 0510209638 dated 27.09.2007 for redemption of their Advance Authorization No. 0510270903 dated 19.08.2010 issued on repeat basis under Para 4.7.1 of HBP Vol. I.

Decision: A copy of Representation has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-116	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC.

The case is deferred.

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Case No. A-117	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-118	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-119	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00465/AM12/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310685682 dated 12.03.2012	RLA F. No. 03/95/040/00968/AM12	

Request: Inclusion of Import Item No. 9 – HDPE (Packing Material) left out by NC against Advance Authorization No. 0310685682 dated 12.02.2012

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 14.05.2015. Comments awaited from D/o C&PC.

The case is deferred.

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Case No. A-120	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/84/050/00266/AM12/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 1110026061 dated 02.11.2011	RLA F. No. 11/24/040/00041/AM12	

Request: Amendment in the description of Export Product against Advance Authorization No. 1110026061 dated 02.11.2011

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-121	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310483881 dated 26.08.2008 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-122	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310511433 dated 13.03.2009 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

The case is deferred.

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Case No. A-123	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00129/AM15/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Request: Fixation of input output norms against Advance Authorization No. 0310614995 dated 08.02.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-124	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Request: Fixation of input output norms against Advance Authorization No. 0310649832 dated 23.08.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

The case is deferred.

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Case No. A-125	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/ DES-VII	Status: Approved
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/72/2013-PC-II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Cling Film	1 kg	Polyvinyl chloride Resin	0.6859 kg
		Di Octyle Adipate	0.2400 kg
		Epoxidised soyabean Oil	0.0045 kg
		Stabilizer LTX-630 P	0.0065 kg
		Antifog agent (Rikemal TBA-01)	0.0065 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-126	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00132/AM14/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 3010094325 dated 03.06.2013	RLA F. No. 30/24/040/00009/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094325 dated 03.06.2013

Decision: A D/L No. 12(7)/11-TSW dated 20.01.2015 was issued by DIPP to firm. This was followed by reminder from DGFT on 17.06.2015 and 10.09.2015 giving 15 days time for submission of information. Reply awaited from the firm.

The case is deferred.

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Case No. A-127	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310737623 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 17.06.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-128	DODIA ESTABLISHMENT	HQ F. No. 01/87/162/00043/AM16/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0310725690 dated 26.09.2013	RLA F. No. 03/84/040/00248/AM13	

Request: Issuance of a clarification to RLA, Mumbai in respect of Advance Authorization No. 0310725690 dated 26.09.2013 issued as per SION H-25

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC. However, Technical Authority has requested to again furnish a copy of application to them. Hence, the Committee decided to again forward a copy of application of firm to D/o C&PC.

The case is deferred.

Case No. A-129	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00023/AM16/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0810134812 dated 16.03.2015	RLA F. No. 03/84/040/00455/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810134812 dated 16.03.2015

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.

The case is deferred.

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Case No. A-130	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00346/AM15/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0810133802 dated 13.11.2014	RLA F. No. 08/24/040/00303/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810133802 dated 13.11.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-131	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/050/00487/AM11/DES-VII	Status: Approved
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0510284622 dated 25.02.2011	RLA F. No. 05/24/040/00391/AM11	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510284622 dated 25.02.2011

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/31/2008-PC-II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing Di Butyl Phthalate (DBP) wet.	1 kg	Di Butyl Phthalate (DBP)	0.200 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No. A-132	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/050/00180/AM10/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0510248117 dated 24.08.2009	RLA F. No. 05/24/040/00273/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510248117 dated 24.08.2009

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 21.07.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-133	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/050/00306/AM11/DES-VII	Status: Approved
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0510276514 dated 09.11.2010	RLA F. No. 05/24/040/00276/AM11	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510276514 dated 09.11.2010

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/31/2008-PC-II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing Acetyl Tri Butyl Citrate (ATBC) <i>wet</i>	1 kg	Acetyl Tri Butyl Citrate (ATBC)	0.200 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No. A-134	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/162/00176/AM15/DES-VII	Status: Approved
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0510262071 dated 08.04.2010	RLA F. No. 05/24/040/00534/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510262071 dated 08.04.2010

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/31/2008-PC-II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing Isopropyl Alcohol (IPA) <i>Wet.</i>	1 kg	Isopropyl Alcohol (IPA)	0.514 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-135	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/162/00068/AM15/DES-VII	Status: Approved
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0510258498 dated 15.02.2010	RLA F. No. 05/24/040/00472/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510258498 dated 15.02.2010

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/31/2008-PC-II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing Acetyl Tri Butyl Citrate (ATBC) <i>Wet.</i>	1 kg	Acetyl Tri Butyl Citrate (ATBC)	0.1926 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No. A-136	Gajjraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00313/AM15/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0210204986 dated 16.09.2014	RLA F. No. 02/24/040/00086/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204986 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-137	Gajjraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00312/AM15/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0210204985 dated 16.09.2014	RLA F. No. 02/24/040/00070/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-138	Manjushree Technopack Ltd., Bangalore	HQ F. No. 01/87/050/00020/AM15/DES-VII	Status: Deferred
NC No.:16/AM16 Dated: 28.08.2015	Adv. Lic. No. 0710103920 dt. 05.05.2014	RLA F. No. 07/24/040/00415/AM14	

Request: fixation of adhoc norms in respect of Advance Authorization No. 0710103920 dt. 05.05.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.

The case is deferred.

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ONLINE CASES

Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
HQ File : 01/87/050/00001/AM15/	RLA File : 03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	
Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.			

Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00451/AM14/	RLA File : 03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	
Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.			

Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00522/AM14/	RLA File : 03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	
Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.			

Case No.:54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00073/AM15/	RLA File : 03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.			

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5	Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

6	Case No.:21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

7	Case No.:22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

8	Case No.:18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT,LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

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Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
9 HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
Decision: In response to D/L dated 23.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.			

Case No.:42/7/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
10 HQ File :01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	
Decision: In response to D/L dated 23.07.2014 issued by DIPP, the firm had submitted its reply, a copy of which was forwarded to DIPP on 20.08.2015. Comments awaited from DIPP			

Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
11 HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.			

Case No.:5/3/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
12 HQ File :01/87/050/00495/AM15/	RLA File :02/24/040/00013/AM15/	Lic.No/Date:0210203243 16.05.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.			

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Udyog Bhawan, New Delhi-11

13	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.				

14	Case No.:6/16/87-ALC1/2015	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00129/AM16/	RLA File :05/23/040/00063/AM15/	Lic.No/Date:0510387260 23.05.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

15

Case No.:15/21/87-ALC1/2014	Party Name:TRIMURTI POLYCHEM PVT LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00168/AM15/	RLA File :07/24/040/00083/AM15/	Lic.No/Date:0710105189 19.06.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/67/2014-PC.II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Bags, Pouches Sheets, Multi Layered Sheets, Laminates All printed	1 kg	LDPE Granules Polyethylene	0.4205 kg
		LLDPE Granules Polyethylene	0.5606 kg

RLA may take consequential action as per Policy / Procedures.

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16	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	
Decision: In response to D/L dated 29.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.				

17	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC.				

18

Case No.:7/30/87-ALC1/2014	Party Name:GALA SHRINK FIT	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved								
HQ File :01/87/050/00229/AM15/	RLA File :03/94/040/00088/AM15/	Lic.No/Date:0310786915 16.07.2014									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/68/2012-PC.II dated 24.08.2015, the Committee approved following adhoc norms:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Cross Linkable Polyethylene Compound</td><td>1 kg</td><td>Queo-8201</td><td>1.00 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Cross Linkable Polyethylene Compound	1 kg	Queo-8201	1.00 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Cross Linkable Polyethylene Compound	1 kg	Queo-8201	1.00 kg								
RLA may take consequential action as per Policy / Procedures.											

19	Case No.:20/30/87-ALC1/2014	Party Name:SUN PLAST	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00242/AM15/	RLA File :03/95/040/00333/AM15/	Lic.No/Date:0310786925 16.07.2014	
Decision: In response to D/L No. 46011/5/2015-PC.II dated 04.02.2015 and 19.05.2015 issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

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Case No.:3/18/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved																
HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014																	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/34/2015-TSW dated 26.08.2015, the Committee approved following adhoc norms:																			
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Reclaim Rubber from Used Tyres</td> <td rowspan="3">5,50,000 kg</td> <td>1. Used Scrap tyres with one cut in bead wire</td> <td>4,95,000 kg</td> </tr> <tr> <td>2. Rubber Processing Oil</td> <td>16,775 kg</td> </tr> <tr> <td>3. Reclaiming Agent</td> <td>5,775 kg</td> </tr> <tr> <td colspan="4">RLA may take consequential action as per Policy / Procedures.</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Reclaim Rubber from Used Tyres	5,50,000 kg	1. Used Scrap tyres with one cut in bead wire	4,95,000 kg	2. Rubber Processing Oil	16,775 kg	3. Reclaiming Agent	5,775 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Reclaim Rubber from Used Tyres	5,50,000 kg	1. Used Scrap tyres with one cut in bead wire	4,95,000 kg																
		2. Rubber Processing Oil	16,775 kg																
		3. Reclaiming Agent	5,775 kg																
RLA may take consequential action as per Policy / Procedures.																			
The above recommendations are subject to NOC from Ministry of Environment & Forests (MOEF).																			

Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.			

Case No.:6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.			

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Udyog Bhawan, New Delhi-11

23	Case No.:4/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date:0210204708 05.08.2014	
Decision: In response to D/L dated 12.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

24	Case No.:6/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	
Decision: In response to D/L dated 12.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

25	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	
Decision: In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments awaited from D/o C&PC.				

26	Case No.:9/12/87-ALC1/2015	Party Name:SHREE ADINATH WOVEN SACKS PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00106/AM16/	RLA File :52/21/040/00063/AM15/	Lic.No/Date:5210041194 14.08.2014	
Decision: RLA, Surat and firm were requested vide letter dated 17.07.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Surat and firm.				

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Udyog Bhawan, New Delhi-11

	Case No.: 26/30/87-ALC1/2014	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
27	HQ File : 01/87/050/00248/AM15/	RLA File : 05/24/040/00222/AM15/	Lic.No/Date: 0510390643 21.08.2014	
Decision: In response to D/L dated 17.02.2015, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

	Case No.: 25/47/87-ALC1/2014	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Approved
	HQ File : 01/87/050/00449/AM15/	RLA File : 52/24/040/00027/AM15/	Lic.No/Date: 5210041212 26.08.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/34/2015 dated 26.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aluminium Metalized Cast Polypropylene Film/Metallized Cast Polypropylene Film	1 kg	Polypropylene Resin/Granules (Clyrell-RC213 M/Clyrell-RC6049)	1.1121 kg
		PP Based Anti Block/MET Block Compound/Agent	0.0236 kg
		Aluminium Wire	0.0104 kg
		Induction/Evaporation Boats	0.0037 kg

RLA may take consequential action as per Policy / Procedures.

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Udyog Bhawan, New Delhi-11

Case No.:30/30/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00252/AM15/	RLA File :07/24/040/00192/AM15/	Lic.No/Date:0710106569 27.08.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/33/2009-PC.II dated 25.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TPR PW 00IV NL BLACK	1 kg	PVC Resin	0.4842 kg
		TOTM	0.15 kg
		CHEMIGUM P83 (Nitrite Butadiene Rubber)	0.200 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:14/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Rejected
HQ File :01/87/050/00290/AM15/	RLA File :03/94/040/00476/AM15/	Lic.No/Date:0310788518 28.08.2014	

30

Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015, 31.03.2015 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm. Since the firm failed to furnish information despite repeated reminders, the Committee decided to **reject** the case.

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Udyog Bhawan, New Delhi-11

Case No.:1/25/87-ALC1/2014	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00217/AM15/	RLA File :30/24/040/00017/AM15/	Lic.No/Date:3010103133 04.09.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/33/2015-TSW dated 26.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaim Rubber from Used Tyres	11,00,000 kg	1. Used tyres with one cut in bead wire	9,90,000 kg
		2. Reclaiming Agent	11,550 kg
		3. Rubber Processing Oil	33,500 kg
		4. Pine Tar	55,000 kg
		5. Gum Rosin	27,500 kg
		6. Coal Tar	82,500 kg
RLA may take consequential action as per Policy / Procedures.			

The above recommendations are subject to/ NOC from Ministry of Environment & Forests (MOEF). *2. the conditions stipulated therein.*

Case No.:3/30/87-ALC1/2014	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00225/AM15/	RLA File :05/24/040/00259/AM15/	Lic.No/Date:0510390989 04.09.2014	

Decision: In response to D/L dated 15.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.07.2015. Comments awaited from D/o C&PC.

Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	

Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments awaited from D/o C&PC.

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Government of India
Udyog Bhawan, New Delhi-11

34	Case No.:27/42/87-ALCI/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87-ALCI/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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35	Case No.:23/36/87-ALCI/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:16/87-ALCI/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	
Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.06.2015. Comments awaited from D/o C&PC.				

CE


36	Case No.:13/42/87-ALCI/2014	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:16/87-ALCI/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

CE


37	Case No.:32/42/87-ALCI/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:16/87-ALCI/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
Decision: In response to D/L dated 06.04.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.				

CE


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 Government of India
 Udyog Bhawan, New Delhi-11



38	Case No.:33/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00374/AM15/	RLA File :03/95/040/00215/AM15/	Lic.No/Date:0310789868 30.09.2014	
Decision: A D/L No. 46011/7/2015-PC.II dated 04.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 and 10.09.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

39	Case No.:24/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	
Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.06.2015. Comments awaited from D/o C&PC.				

40	Case No.:10/36/87-ALC1/2014	Party Name.VINYL TUBES PVT.LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00319/AM15/	RLA File :05/24/040/00272/AM15/	Lic.No/Date:0510391723 22.10.2014	
Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

41	Case No.:31/42/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00372/AM15/	RLA File :03/95/040/00158/AM15/	Lic.No/Date:0310790488 22.10.2014	
Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.06.2015 and 10.09.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:34/42/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00375/AM15/	RLA File :03/95/040/00387/AM15/	Lic.No/Date:0310790486 22.10.2014	

42 **Decision:** A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 and again 17.06.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 30 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case

Case No.:35/42/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00376/AM15/	RLA File :03/95/040/00389/AM15/	Lic.No/Date:0310790487 22.10.2014	

43 **Decision:** A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 and again 17.06.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 30 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case.

Case No.:41/42/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00382/AM15/	RLA File :04/24/040/00184/AM15/	Lic.No/Date:0410159660 31.10.2014	

44 **Decision:** In response to D/L dated 01.07.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments awaited from D/o C&PC.

Case No.:5/47/87-ALC1/2014	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00429/AM15/	RLA File :03/94/040/00688/AM15/	Lic.No/Date:0310790672 31.10.2014	

45 **Decision:** In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.07.2015. Comments awaited from D/o C&PC.

SEIKHOMANG KIPGEN
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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

46	Case No.:5/38/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

47	Case No.:44/42/87-ALC1/2014	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00385/AM15/	RLA File :05/24/040/00312/AM15/	Lic.No/Date:0510391865 05.11.2014	
Decision: A D/L No. 46011/9/2015-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.06.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 30 days time for submission of information.				

48	Case No.:4/43/87-ALC1/2014	Party Name:SANGIR PLASTICS PVT. LTD,	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Approved
	HQ File :01/87/050/00396/AM15/	RLA File :03/95/040/01000/AM14/	Lic.No/Date:0310790828 07.11.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2015-PC.II dated 24.08.2015, the Committee approved following adhoc norms:				

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles/Pipe made of PVDF	1 kg	PVDF Granules	1.03 Kg
Articles/Fitting made of PVDF	1 kg	PVDF Granules	1.03 Kg
RLA may take consequential action as per Policy / Procedures.			

SEIKHOMANG KIPGEN
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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

49	Case No.:15/45/87-ALC1/2014	Party Name:MARPOL PVT, LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00415/AM15/	RLA File :17/24/040/00107/AM15/	Lic.No/Date:1710005967 07.11.2014	
Decision: In response to D/L dated 16.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments awaited from D/o C&PC.				

50	Case No.:24/42/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	
Decision: In response to D/L dated 02.03.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

51	Case No.:16/9/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT, LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00068/AM16/	RLA File :17/24/040/00115/AM15/	Lic.No/Date:1710005970 12.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

52	Case No.:18/16/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT, LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00141/AM16/	RLA File :17/24/040/00114/AM15/	Lic.No/Date:1710005969 12.11.2014	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, Goa and firm for further consideration				

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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

53	Case No.:17/45/87-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00417/AM15/	RLA File :34/24/040/00174/AM15/	Lic.No/Date:3410040678 13.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

54	Case No.:18/45/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00418/AM15/	RLA File :34/24/040/00210/AM15/	Lic.No/Date:3410040681 13.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

55	Case No.:46/42/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	
Decision: In response to D/L dated 17.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

56	Case No.:9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
Decision: In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments awaited from D/o C&PC.				

57	Case No.:7/42/87-ALC1/2014	Party Name:SHRINATH FLEXI PACK PVT LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date:0910061282 20.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 13.01.2015 and again on 16.06.2015. Comments awaited from D/o C&PC.				

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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:8/47/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
58 HQ File :01/87/050/00432/AM15/	RLA File :03/95/040/00388/AM15/	Lic.No/Date:0310791349 24.11.2014	
Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply still awaited from the firm.			

Case No.:10/51/87-ALC1/2014	Party Name:AVI ADDITIVES PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00475/AM15/	RLA File: 09/24/040/00025/AM15/	Lic.No/Date:0910061304 25.11.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/41/2015-PC.II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Filler Master Batch (P.P)	1 kg	Relevant polymer such as polyethylene	0.2550 kg
		Calcium Carbonate	0.7550 kg
		Polyethylene wax	0.0100 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:24/47/87-ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
60 HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.			

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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:16/45/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00416/AM15/	RLA File :30/24/040/00038/AM15/	Lic.No/Date:3010103249 02.12.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/34/2015-TSW dated 26.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaim Rubber Butyl	3,00,000 kg	1. Used Butyl Tubes cut in two separate pieces	3,00,000 kg
		2. Rubber Processing Oil	9,000 kg
		3. Reclaiming Agent	4,500 kg
		4. Pine Tar Oil	6,000 kg
		5. Rosin/Resin	6,000 kg

RLA may take consequential action as per Policy / Procedures.

The above recommendations are subject to NOC from Ministry of Environment & Forests (MOEF) *fulfillment of conditions stipulated therein.*

Case No.:1/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00336/AM15/	RLA File :03/95/040/00622/AM15/	Lic.No/Date:0310791636 03.12.2014	

Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 and 10.09.2015 giving 15 days time for submission of information. Reply awaited from the firm.

Case No.:3/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00338/AM15/	RLA File :03/95/040/00621/AM15/	Lic.No/Date:0310791640 03.12.2014	

Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.

SEIKHOMANG KIPGEN
Dy. Director General
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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

64	Case No.:4/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00404/AM15/	RLA File :03/95/040/00568/AM15/	Lic.No/Date:0310791638 03.12.2014	
Decision: A D/L No. 46011/10/2005-PC,II dated 11.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

65	Case No.:10/47/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00434/AM15/	RLA File :03/95/040/00624/AM15/	Lic.No/Date:0310791641 03.12.2014	
Decision: A D/L No. 46011/10/2005-PC,II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.				

66	Case No.:5/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00405/AM15/	RLA File :03/95/040/00718/AM15/	Lic.No/Date:0310791698 04.12.2014	
Decision: A D/L No. 46011/10/2005-PC,II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.				

67	Case No.:13/47/87-ALC1/2014	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 15.07.2015. Comments awaited from D/o C&PC.				

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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

68	Case No.:3/48/87-ALC1/2014	Party Name:GRP LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00452/AM15/	RLA File :03/94/040/00738/AM15/	Lic.No/Date:0310791999 15.12.2014	
Decision: A D/L No. 7/51/2015-TSW dated 26.03.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 15.05.2015 and 10.09.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

69	Case No.:5/46/87-ALC1/2014	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00424/AM15/	RLA File :31/83/040/00207/AM15/	Lic.No/Date:3110065149 18.12.2014	
Decision: A D/L No. 46011/47/2015-PC.II dated 11.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

70	Case No.:6/48/87-ALC1/2014	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
	HQ File :01/87/050/00455/AM15/	RLA File :03/94/040/00842/AM15/	Lic.No/Date:0310792181 19.12.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/39/2015 dated 26.08.2015, the Committee approved following adhoc norms:				

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Desmodur N 75 (Aliphatic Polyisocyanate)	1 kg	1. Hexamethylene Di-Isocyanate (Desmodur - H)	0.7 kg
		2. Pivalic Acid	0.005 kg
		3. Triethyl Phosphate	0.001 kg
		4. Methoxy Propyl Acetate	0.123 kg
		5. Xylene	0.124 kg
RLA may take consequential action as per Policy / Procedures.			

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Government of India
Udyog Bhawan, New Delhi-11

71	Case No.:12/45/87-ALC1/2014	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00412/AM15/	RLA File :07/24/040/00339/AM15/	Lic.No/Date:0710107263 23.12.2014	
Decision: A D/L No. 46011/43/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.08.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

72	Case No.:1/45/87-ALC1/2014	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00401/AM15/	RLA File :50/24/040/00016/AM15/	Lic.No/Date:5010002175 26.12.2014	
Decision: A D/L No. 46011/58/2012-PC.II dated 05.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm on 08.07,2015 giving 30 days time for submission of information. Reply awaited from the firm.				

73	Case No.:10/45/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00410/AM15/	RLA File :05/24/040/00449/AM15/	Lic.No/Date:0510392618 30.12.2014	
Decision: A D/L No. 46011/43/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

74	Case No.:10/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00459/AM15/	RLA File :31/83/040/00208/AM15/	Lic.No/Date:3110065161 31.12.2014	
Decision: In response to D/L dated 03.06.2015 issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

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Dy. Director General
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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

	Case No.:13/51/87-ALC1/2014	Party Name:REX POLYEXTRUSION LIMITED,	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
75	HQ File :01/87/050/00478/AM15/	RLA File :31/83/040/00206/AM15/	Lic.No/Date:3110065166 31.12.2014	
Decision: A copy of application was forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

Case No.:2/46/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00421/AM15/	RLA File :04/24/040/00213/AM15/	Lic.No/Date:0410159950 01.01.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/112/2013-PC.II dated 21.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Empeyol E1000	1 kg	Propylene Oxide	0.894 kg
Empeyol 2E1000		Sodium Acid Pyro Phosphate/ Di	0.014 kg
		Sodium Hydrogen Pyro Phosphate	
RLA may take consequential action as per Policy / Procedures.			

	Case No.:21/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
77	HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

SEIKHOMANG KIPGEN
Dy. Director General
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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

78	Case No.:22/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

79	Case No.:6/45/87-ALC1/2014	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00406/AM15/	RLA File :04/24/040/00245/AM15/	Lic.No/Date:0410159985 07.01.2015	
Decision: A D/L No. 46011/84/2012-PC.II dated 17.07.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 and 31.08.2015 giving 15 days time for submission of information. Reply still awaited from the firm.				

80	Case No.:11/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00460/AM15/	RLA File :31/83/040/00222/AM15/	Lic.No/Date:3110065177 07.01.2015	
Decision: In response to D/L dated 03.06.2015 issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

✓81

Case No.:5/12/87-ALC1/2015	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00102/AM16/	RLA File :03/95/040/00767/AM15/	Lic.No/Date:0310792800 09.01.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/57/2013-PC.II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound Commercial Grade PDC 674 A Natural	1 kg	PVC Resin	0.1500 kg
		Plastisizers (DOP)	0.0900 kg
		Antimony Trioxide	0.7400 kg
		Stabilizers	0.0200 kg

RLA may take consequential action as per Policy / Procedures.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

82	Case No.:4/12/87-ALC1/2015	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00101/AM16/	RLA File :03/95/040/00831/AM15/	Lic.No/Date:0310792864 13.01.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

83	Case No.:2/12/87-ALC1/2015	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00099/AM16/	RLA File :03/95/040/00635/AM15/	Lic.No/Date:0310792913 14.01.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

84	Case No.:2/44/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00398/AM15/	RLA File :34/24/040/00258/AM15/	Lic.No/Date:3410040873 16.01.2015	
Decision: RLA, Vadodara and firm were requested vide letter dated 18.02.2015 and reminder dated 17.06.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Vadodara and firm. The Committee decided to issue final reminder giving 30 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case.				

85	Case No.:3/44/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00399/AM15/	RLA File :34/24/040/00257/AM15/	Lic.No/Date:3410040875 16.01.2015	
Decision: RLA, Vadodara and firm were requested vide letter dated 18.02.2015 and 17.06.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Vadodara and firm. The Committee decided to issue final reminder giving 30 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

86	Case No.:17/51/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00482/AM15/	RLA File :34/24/040/00261/AM15/	Lic.No/Date:3410040874 16.01.2015	
Decision: In response to D/L dated 10.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

87	Case No.:1/49/87-ALC1/2014	Party Name:JJ PLASTALLOY PVT. LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments awaited from D/o C&PC.				

88	Case No.:18/51/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00483/AM15/	RLA File :34/24/040/00265/AM15/	Lic.No/Date:3410040902 27.01.2015	
Decision: In response to D/L dated 10.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

89	Case No.:1/12/87-ALC1/2015	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00098/AM16/	RLA File :03/95/040/00886/AM15/	Lic.No/Date:0310793292 27.01.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

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90	Case No.:14/51/87-ALC1/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00479/AM15/	RLA File :31/83/040/00231/AM15/	Lic.No/Date:3110065234 28.01.2015	
Decision: A D/L No. 46011/44/2010-PC.II dated 14.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

91	Case No.:1/46/87-ALC1/2014	Party Name: R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	
Decision: RLA, Vadodara and firm were requested vide letter dated 27.02.2015 and 17.06.2015 to furnish 4.7 application expeditiously. Application still awaited from RLA, Vadodara and firm. However, the firm vide e-mail dated 22.06.2015 has stated that the subject Advance Authorization was issued to them on repeat basis, hence there is no need to fix norms for the subject Advance Authorization.				
The Committee considered the request of firm and it was observed that the import item "Used Rubber Tubes Cut into two pieces without valves standard (Scrap Butyl Tube)" comes under Restricted category, hence every time the firm applied for that import item, concerned RLA will not issue the subject Advance Authorization on repeat basis and they have to forward a copy of application to DGFT(Hqrs.) for fixation of adhoc norms. In view of above, the Committee decided to again call for 4.7 application from RLA, Vaodara and firm. Hence, RLA, and firm were again requested vide letter dated 10.09.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

92	Case No.:1/9/87-ALC1/2015	Party Name: GALA SHRINK FIT	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00053/AM16/	RLA File :03/94/040/00845/AM15/	Lic.No/Date:0310793450 30.01.2015	
Decision: In response to D/L dated 21.07.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments awaited from D/o C&PC.				

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Case No.:28/4/87-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00032/AM16/	RLA File :03/94/040/01041/AM15/	Lic.No/Date:0310793496 02.02.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/160/2005-PC-II dated 21.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Silicone Coated Polyester Film (Release Liners) 23 Microns +/- 10%	1 kg	1. Polyester Film 23 Microns +/- 10%	1.0500 kg
		2. Silicone Polymers	0.0090 kg
		3. Catalyst for Silicone	0.0006 kg
		4. Cross Linker for Silicone	0.00108 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:32/4/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00036/AM16/	RLA File :03/95/040/00861/AM15/	Lic.No/Date:0310793489 02.02.2015	

Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.

Case No.:1/51/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00466/AM15/	RLA File :02/24/040/00212/AM15/	Lic.No/Date:0210205507 03.02.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.

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96	Case No.:5/51/87-ALC1/2014	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00470/AM15/	RLA File :05/23/040/00500/AM15/	Lic.No/Date:0510393096 05.02.2015	
Decision: A D/L No. 46011/80/2008-PC,II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.06.2015 giving 15 days time for submission of information. The firm vide letter dated 08.07.2015 requested to grant them one month more time for submission of information. The Committee considered the request of firm and decided to grant them one month time, i.e. upto 08.08.2015 for submission of requisite information.				

97	Case No.:7/2/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00492/AM15/	RLA File :31/83/040/00237/AM15/	Lic.No/Date:3110065256 05.02.2015	
Decision: In response to D/L dated 13.08.2015 issued by D/o C&PC, the firm vide its letter dated 17.08.2015 furnished the information. The matter is under consideration by the D/o C&PC.				

98	Case No.:31/4/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

99	Case No.:4/51/87-ALC1/2014	Party Name:ALOK INDUSTRIES	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00469/AM15/	RLA File :05/23/040/00493/AM15/	Lic.No/Date:0510393161 11.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

100	Case No.:24/4/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00028/AM16/	RLA File :03/94/040/00774/AM15/	Lic.No/Date:0310793872 13.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

101	Case No.:1/48/87-ALC1/2014 HQ File :01/87/050/00450/AM15/	Party Name:PORUS LABORATORIES PVT LTD RLA File :09/24/040/00610/AM15/	Meet No/Date:16/87- ALC1/2015 28.08.2015 Lic.No/Date:0910061620 16.02.2015	Status: Deferred
Decision: RLA, Hyderabad and firm were requested vide letter dated 13.03.2015 and 17.06.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Hyderabad and firm. Hence, the Committee decided to issue Final Reminder to firm giving 30 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case.				

102	Case No.:8/2/87-ALC1/2015 HQ File :01/87/050/00493/AM15/	Party Name:DSM INDIA PVT. LTD RLA File :31/83/040/00240/AM15/	Meet No/Date:16/87- ALC1/2015 28.08.2015 Lic.No/Date:3110065285 16.02.2015	Status: Deferred
Decision: In response to D/L dated 13.08.2015 issued by D/o C&PC, the firm vide its letter dated 18.08.2015 furnished the information. The matter is under consideration by the D/o C&PC.				

103	Case No.:25/4/87-ALC1/2015 HQ File :01/87/050/00029/AM16/	Party Name:INTERNATIONAL CONVEYORS LIMITED RLA File :03/94/040/00775/AM15/	Meet No/Date:16/87- ALC1/2015 28.08.2015 Lic.No/Date:0310793948 18.02.2015	Status: Deferred
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

104	Case No.:1/5/87-ALC1/2015 HQ File :01/87/050/00042/AM16/	Party Name:ALOK INDUSTRIES RLA File :05/23/040/00503/AM15/	Meet No/Date:16/87- ALC1/2015 28.08.2015 Lic.No/Date:0510393338 23.02.2015	Status: Deferred
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

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105	Case No.:22/4/87-ALC1/2015	Party Name:JL PLASTALLOY PVT. LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00026/AM16/	RLA File :15/24/040/00021/AM15/	Lic.No/Date:1510022045 24.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

106	Case No.:3/4/87-ALC1/2015	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00007/AM16/	RLA File :05/24/040/00566/AM15/	Lic.No/Date:0510393362 25.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

107

Case No.:30/4/87-ALC1/2015	Party Name:GALA SHRINK FIT	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00034/AM16/	RLA File :03/94/040/01075/AM15/	Lic.No/Date:0310794140 25.02.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/68/2012-PC.II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Cross Linkable Polyethylene Compound	1 kg	Engage-8440	1.01 kg

RLA may take consequential action as per Policy / Procedures.

108	Case No.:16/51/87-ALC1/2014	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00481/AM15/	RLA File :32/24/040/00025/AM15/	Lic.No/Date:3210077449 27.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

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109	Case No.:14/13/87-ALC1/2015	Party Name:WINDSON CHEMICAL PVT.LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00120/AM16/	RLA File :52/24/040/00034/AM15/	Lic.No/Date:5210041453 02.03.2015	
Decision: A D/L No. 46011/64/2015-PC.II dated 17.07.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 31.08.2015 giving 30 days time for submission of information. Reply awaited from the firm.				

110	Case No.:23/9/87-ALC1/2015	Party Name:IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00075/AM16/	RLA File :03/94/040/00956/AM15/	Lic.No/Date:0310794359 04.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

111	Case No.:28/9/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00080/AM16/	RLA File :03/94/040/01115/AM15/	Lic.No/Date:0310794367 04.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

112	Case No.:6/4/87-ALC1/2015	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00010/AM16/	RLA File :05/24/040/00582/AM15/	Lic.No/Date:0510393483 05.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

113	Case No.:29/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00081/AM16/	RLA File :03/94/040/01121/AM15/	Lic.No/Date:0310794419 09.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

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114	Case No.:30/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00082/AM16/	RLA File :03/94/040/01122/AM15/	Lic.No/Date:0310794429 09.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

115	Case No.:31/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00083/AM16/	RLA File :03/94/040/01123/AM15/	Lic.No/Date:0310794430 09.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

116	Case No.:2/2/87-ALC1/2015	Party Name:PLAST TECH ENGINEERING	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00487/AM15/	RLA File :04/24/040/00296/AM15/	Lic.No/Date:0410160274 11.03.2015	
Decision: A D/L No. 46011/22/2013-PC.II dated 05.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

117	Case No.:5/4/87-ALC1/2015	Party Name:PIONEER POLYLEATHERS PVT LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00009/AM16/	RLA File :05/24/040/00571/AM15/	Lic.No/Date:0510393570 13.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

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118	Case No.:1/52/87-ALC1/2014	Party Name:METRO TYRES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: withdrawn
	HQ File :01/87/050/00485/AM15/	RLA File :30/24/040/00064/AM15/	Lic.No/Date:3010103427 16.03.2015	
	Decision: RLA, Ludhiana vide letter No. Adv. 64/AM15/Lic/LDH dated 20.07.2015 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 22/AM14 held on 04.09.2013 (Case No. 2/19/87-ALC1/2013) in respect of Advance Authorization No. 3010094242 dated 30.05.2013 . In view of above RLA's letter, the Committee decided to withdraw the case .			

	Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
119	HQ File :01/87/050/00006/AM16/	RLA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

	Case No.:11/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
120	HQ File :01/87/050/00015/AM16/	RLA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

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Case No.:20/4/87-ALCI/2015	Party Name:GOPALA POLYPLAST LTD.	Meet No/Date:16/87- ALCI/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00024/AM16/	RLA File :08/24/040/00471/AM15/	Lic.No/Date:0810134855 19.03.2015	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/49/2015-PC.II dated 26.08.2015, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BOPP Laminated Multi Colour Printed PP Woven Bags	One kg	1. PP Granules	0.679 kg
		2. BOPP Film	0.1996 kg
		3. LDPE Granules (for Lamination)	0.1497 kg
		4. Printing Ink	0.0210 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:21/4/87-ALCI/2015	Party Name:GOPALA POLYPLAST LTD.	Meet No/Date:16/87- ALCI/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00025/AM16/	RLA File :08/24/040/00472/AM15/	Lic.No/Date:0810134856 19.03.2015	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/49/2015-PC.II dated 26.08.2015, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Laminated Block Bottom Valve Bag Printed	One kg	1. PP Granules	0.7382 kg
		2. PP Granules for Lamination	0.2238 kg
		3. LDPE for Lamination	0.0649 kg
		4. Ink (Consumable)	0.0230 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:36/9/87-ALC1/2015	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Approved																		
HQ File :01/87/050/00088/AM16/	RLA File :03/94/040/01174/AM15/	Lic.No/Date:0310794719 19.03.2015																			
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/30/2007 dated 05.08.2015, following adhoc norms are approved :																					
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="4">Plastic Bags (Made out of HDPE Granules, LLDPE Granules and LLDPE Reprocessed Granules)</td><td rowspan="4">1 kg</td><td>1. LLDPE Granules (Extrusion Grade)</td><td>0.2952 kg</td></tr><tr><td>2. HDPE Granules (Extrusion Grade)</td><td>0.2952 kg</td></tr><tr><td>3. LLDPE Granules (Reprocessed) (Extrusion Grade)</td><td>0.2952 kg</td></tr><tr><td>4. Additive Master Batch namely Vistamax</td><td>0.1343 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Plastic Bags (Made out of HDPE Granules, LLDPE Granules and LLDPE Reprocessed Granules)	1 kg	1. LLDPE Granules (Extrusion Grade)	0.2952 kg	2. HDPE Granules (Extrusion Grade)	0.2952 kg	3. LLDPE Granules (Reprocessed) (Extrusion Grade)	0.2952 kg	4. Additive Master Batch namely Vistamax	0.1343 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Plastic Bags (Made out of HDPE Granules, LLDPE Granules and LLDPE Reprocessed Granules)	1 kg	1. LLDPE Granules (Extrusion Grade)	0.2952 kg																		
		2. HDPE Granules (Extrusion Grade)	0.2952 kg																		
		3. LLDPE Granules (Reprocessed) (Extrusion Grade)	0.2952 kg																		
		4. Additive Master Batch namely Vistamax	0.1343 kg																		
RLA may take consequential action as per Policy / Procedures.																					

Case No.:41/9/87-ALC1/2015	Party Name:VRINDAVAN PLASTIC INDUSTRIES	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
124 HQ File :01/87/050/00093/AM16/	RLA File :03/95/040/01048/AM15/	Lic.No/Date:0310794800 23.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

Case No.:42/9/87-ALC1/2015	Party Name:NILKAMAL LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
125 HQ File :01/87/050/00094/AM16/	RLA File :03/95/040/01058/AM15/	Lic.No/Date:0310794802 23.03.2015	
Decision: In response to D/L No. 46011/51/2009-PC.II dated 11.08.2015 issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.			

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Udyog Bhawan, New Delhi-11

126	Case No.:19/16/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00142/AM16/	RLA File :03/94/040/01190/AM15/	Lic.No/Date:0310794838 24.03.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA , Mumbai and firm for further consideration of the case.				

127	Case No.:8/5/87-ALC1/2015	Party Name:KIMPLAS PIPING SYSTEMS LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00049/AM16/	RLA File :31/83/040/00266/AM15/	Lic.No/Date:3110065354 25.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

128	Case No.:7/5/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00048/AM16/	RLA File :31/83/040/00264/AM15/	Lic.No/Date:3110065356 27.03.2015	
Decision: In response to D/L No. 46011/22/2009-PC.II dated 13.08.2015 issued by D/o C&PC, the firm vide its letter dated 01.09.2015 furnished the information. The matter is under consideration by the D/o C&PC.				

129	Case No.:40/9/87-ALC1/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00092/AM16/	RLA File :03/95/040/01044/AM15/	Lic.No/Date:0310794937 27.03.2015	
Decision: A D/L No. 46011/62/2015-PC.II dated 11.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

130	Case No.: 43/9/87-ALC1/2015	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00095/AM16/	RLA File :03/95/040/01073/AM15/	Lic.No/Date:0310794951 27.03.2015	
Decision: A D/L No. 46011/70/2015-PC.II dated 14.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

131	Case No.: 8/4/87-ALC1/2015	Party Name: KHANNA POLYRIB(P)LTD.,	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00012/AM16/	RLA File :06/24/040/00039/AM15/	Lic.No/Date:0610038104 30.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

132	Case No.: 5/5/87-ALC1/2015	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00046/AM16/	RLA File :31/83/040/00252/AM15/	Lic.No/Date:3110065372 31.03.2015	
Decision: In response to D/L dated 05.06.15 and 13.08.2015 issued by D/o C&PC, the firm vide its letter dated 17.08.2015 furnished the information. The matter is under consideration by the D/o C&PC.				

133	Case No.: 22/9/87-ALC1/2015	Party Name: KALPENA INDUSTRIES LIMITED,	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00074/AM16/	RLA File :03/94/040/00440/AM15/	Lic.No/Date:0310795047 31.03.2015	
Decision: In response to D/L dated 17.07.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

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Udyog Bhawan, New Delhi-11

134	Case No.:1/3/87-ALC1/2015	Party Name:PUNE METAGRAPH	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00001/AM16/	RLA File :31/83/040/00258/AM15/	Lic.No/Date:3110065375 06.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

135	Case No.:38/9/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00090/AM16/	RLA File :03/94/040/01205/AM15/	Lic.No/Date:0310795133 07.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

136	Case No.:2/3/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00002/AM16/	RLA File :03/95/040/01085/AM15/	Lic.No/Date:0310795185 08.04.2015	
Decision: A D/L No. 46011/10/2015-PC.II(Pt.II) dated 26.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.08.2015 and 31.08.2015 giving 30 days time for submission of information. Reply still awaited from the firm.				

137	Case No.:44/9/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00096/AM16/	RLA File :03/95/040/01084/AM15/	Lic.No/Date:0310795187 08.04.2015	
Decision: A D/L No. 46011/10/2015-PC.II(Pt.II) dated 26.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.08.2015 giving 30 days time for submission of information. Reply still awaited from the firm.				

138	Case No.:10/9/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00062/AM16/	RLA File :07/24/040/00477/AM15/	Lic.No/Date:0710108056 16.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

139	Case No.:19/9/87-ALC1/2015	Party Name:ADVANCE POWDERTECH & RESINS LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00071/AM16/	RLA File :34/24/040/00008/AM16/	Lic.No/Date:3410041144 16.04.2015	
Decision: A D/L No. 46011/67/2015-PC.II dated 13.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

140	Case No.:17/9/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00069/AM16/	RLA File :31/83/040/00003/AM16/	Lic.No/Date:3110065384 20.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

141	Case No.:18/9/87-ALC1/2015	Party Name:BILCARE LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00070/AM16/	RLA File :31/83/040/00270/AM15/	Lic.No/Date:3110065388 23.04.2015	
Decision: In response to D/L dated 26.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 20.08.2015. Comments awaited from D/o C&PC.				

142

Case No.: 21/9/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00073/AM16/	RLA File :56/24/040/00060/AM15/	Lic.No/Date:5610004594 23.04.2015	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/63/2015-PC.II dated 24.08.2015, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ALK 4132 70-short oil alkyd resin (resin content 70+/-1% solid)	1 kg	1. Monobasic fatty acid	0.2177 kg
		2. Phthalic anhydride	0.3240 kg
		3. Glycerine tech	0.2030 kg
		4. Mixed xylene	0.3048 kg
RLA may take consequential action as per Policy / Procedures.			

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143	Case No.:2/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00054/AM16/	RLA File :05/24/040/00017/AM16/	Lic.No/Date:0510393986 24.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

144	Case No.:15/9/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00067/AM16/	RLA File :08/24/040/00010/AM16/	Lic.No/Date:0810135142 28.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

145

Case No.:4/13/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved								
HQ File :01/87/050/00110/AM16/	RLA File :07/24/040/00019/AM16/	Lic.No/Date:0710108126 28.04.2015									
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/08/2010-PC.II dated 24.08.2015, following adhoc norms are approved :											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Article made of Polycarbonate Resin (Statkon DX-05305 CNC)</td><td>1 kg</td><td>Stat – Kon PC Compounds, DX-05305C-NC</td><td>1.05kg/per kg content in the export item.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Article made of Polycarbonate Resin (Statkon DX-05305 CNC)	1 kg	Stat – Kon PC Compounds, DX-05305C-NC	1.05kg/per kg content in the export item.
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Article made of Polycarbonate Resin (Statkon DX-05305 CNC)	1 kg	Stat – Kon PC Compounds, DX-05305C-NC	1.05kg/per kg content in the export item.								
RLA may take consequential action as per Policy / Procedures.											

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Case No.:13/13/87-ALC1/2015	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00119/AM16/	RLA File :34/24/040/00178/AM14/	Lic.No/Date:3410041180 28.04.2015	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2014 dated 26.08.2015, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polycarbonate Sheet Solid Compact Corrugated PC Sheet	1 kg	Polycarbonate	1.0190 kg
		POLYCARBONATE (COLOUR) Polycarbonate Blue, Polycarbonate Bronze, Polycarbonate Violate, Polycarbonate Green, Polycarbonate Opal.	0.0102 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:4/9/87-ALC1/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00056/AM16/	RLA File :05/24/040/00041/AM16/	Lic.No/Date:0510394029 29.04.2015	

Decision: In response to D/L No. 46011/17/2014-PC.II dated 18.08.2015 issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.

Case No.:26/16/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00149/AM16/	RLA File :03/94/040/01058/AM15/	Lic.No/Date:0310795681 01.05.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.

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	Case No.: 40/16/87-ALC1/2015	Party Name: ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD.	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
149	HQ File :01/87/050/00163/AM16/	RLA File :34/24/040/00030/AM16/	Lic.No/Date:3410041199 01.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

	Case No.: 7/9/87-ALC1/2015	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
150	HQ File :01/87/050/00059/AM16/	RLA File :05/24/040/00047/AM16/	Lic.No/Date:0510394093 05.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

	Case No.: 9/9/87-ALC1/2015	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
151	HQ File :01/87/050/00061/AM16/	RLA File :05/24/040/00055/AM16/	Lic.No/Date:0510394109 06.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

	Case No.: 5/9/87-ALC1/2015	Party Name: SWASTIK POLYMERS	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
152	HQ File :01/87/050/00057/AM16/	RLA File :05/24/040/00042/AM16/	Lic.No/Date:0510394139 07.05.2015	
Decision: A D/L No. 46011/61/2015-PC.II dated 12.07.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.08.2015 giving 30 days time for submission of information. Reply still awaited from the firm.				

	Case No.: 11/16/87-ALC1/2015	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
153	HQ File :01/87/050/00134/AM16/	RLA File :31/83/040/00016/AM16/	Lic.No/Date:3110065414 07.05.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

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Case No.: 11/9/87-ALC1/2015	Party Name: ARMOR PLAST LTD.,	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00063/AM16/	RLA File :07/24/040/00031/AM16/	Lic.No/Date:0710108170 08.05.2015	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/08/2010-PC.II dated 24.08.2015, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Article made of Makrolon	1 kg	Makrolon RX-2530 451118	1.05kg/per kg content in the export product.
RLA may take consequential action as per Policy / Procedures.			

Case No.: 12/9/87-ALC1/2015	Party Name: ARMOR PLAST LTD.,	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00064/AM16/	RLA File :07/24/040/00032/AM16/	Lic.No/Date:0710108171 08.05.2015	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/08/2010-PC.II dated 24.08.2015, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Article made of Polyethersulfone (PES)	1 kg	RTP 1499 PX 138511 NS EC-804637 Black Plastic PES Resin Compound	1.05kg/per kg content in the export product.
RLA may take consequential action as per Policy / Procedures.			

Case No.: 27/16/87-ALC1/2015	Party Name: KALPENA INDUSTRIES LIMITED,	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
HQ File :01/87/050/00150/AM16/	RLA File :03/94/040/01065/AM15/	Lic.No/Date:0310795782 08.05.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.

157	Case No.:28/16/87-ALC1/2015 HQ File :01/87/050/00151/AM16/	Party Name:KALPENA INDUSTRIES LIMITED, RLA File :03/94/040/01074/AM15/	Meet No/Date:16/87-ALC1/2015 28.08.2015 Lic.No/Date:0310795781 08.05.2015	Status: Deferred
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

158	Case No.:6/13/87-ALC1/2015 HQ File :01/87/050/00112/AM16/	Party Name:MACRO POLYMERS P. LTD. RLA File :08/24/040/00002/AM16/	Meet No/Date:16/87-ALC1/2015 28.08.2015 Lic.No/Date:0810135255 12.05.2015	Status: Deferred
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

159	Case No.:3/13/87-ALC1/2015 HQ File :01/87/050/00109/AM16/	Party Name:SYNTHETIC PACKERS P LTD RLA File :07/24/040/00011/AM16/	Meet No/Date:16/87-ALC1/2015 28.08.2015 Lic.No/Date:0710108200 13.05.2015	Status: Approved
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2010-PC.II dated 24.08.2015, the Committee approved following adhoc norms:				

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Evoh Film	1 kg	1. Enhanced Polyethylene Resin	0.6970 kg
		2. LDPE Granules	0.210 kg
		3. Ethylene Vinyl Alcohol Copolymer	0.0735 kg
		4. Bynel Adhesive Resin	0.0315 kg
		5. LLDPE Granules	0.0378 kg
RLA may take consequential action as per Policy / Procedures.			

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Government of India
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160	Case No.:29/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00152/AM16/	RLA File :03/94/040/00004/AM16/	Lic.No/Date:0310795886 13.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

161	Case No.:1/13/87-ALC1/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00107/AM16/	RLA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

162	Case No.:17/16/87-ALC1/2015	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00140/AM16/	RLA File :24/24/040/00002/AM16/	Lic.No/Date:2410041729 14.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

163	Case No.:25/16/87-ALC1/2015	Party Name:CEAT LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00148/AM16/	RLA File :03/94/040/00833/AM15/	Lic.No/Date:0310795923 14.05.2015	
Decision: A copy of application received from RLA and will be forwarded to DIPP in due course.				

164	Case No.:30/16/87-ALC1/2015	Party Name:HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00153/AM16/	RLA File :03/94/040/00014/AM16/	Lic.No/Date:0310795940 15.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

165	Case No.:10/13/87-ALC1/2015	Party Name:ARVIND LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00116/AM16/	RLA File :08/24/040/00049/AM16/	Lic.No/Date:0810135287 18.05.2015	
A D/L No. 46011/66/2015-PC.II dated 13.08.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

166	Case No.:33/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00156/AM16/	RLA File :03/94/040/00067/AM16/	Lic.No/Date:0310795972 18.05.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

Case No.:7/13/87-ALC1/2015	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved																				
HQ File :01/87/050/00113/AM16/	RLA File :08/24/040/00042/AM16/	Lic.No/Date:0810135318 20.05.2015																					
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/85/2013-PC.II dated 24.08.2015, the Committee approved following adhoc norms:																							
<table border="1"><thead><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr></thead><tbody><tr><td rowspan="5">Multi Layer Co-Extruded Plastic Pouch</td><td rowspan="5">1 kg</td><td>1. Nylon 6 Chips</td><td>0.250 kg</td></tr><tr><td>2. Enhanced Polyethylene Resin/Exceed</td><td>0.350 kg</td></tr><tr><td>3. Low-Density Polyethylene (LDPE)</td><td>0.30 kg</td></tr><tr><td>4. Maleic Anhydride Grafted Polyethylene (Modified Liner Low Density Polyethylene)</td><td>0.15 kg</td></tr><tr><td>5. Liner Low Density Polyethylene (LLDPE)</td><td>0.10 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></tbody></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Multi Layer Co-Extruded Plastic Pouch	1 kg	1. Nylon 6 Chips	0.250 kg	2. Enhanced Polyethylene Resin/Exceed	0.350 kg	3. Low-Density Polyethylene (LDPE)	0.30 kg	4. Maleic Anhydride Grafted Polyethylene (Modified Liner Low Density Polyethylene)	0.15 kg	5. Liner Low Density Polyethylene (LLDPE)	0.10 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
Multi Layer Co-Extruded Plastic Pouch	1 kg	1. Nylon 6 Chips	0.250 kg																				
		2. Enhanced Polyethylene Resin/Exceed	0.350 kg																				
		3. Low-Density Polyethylene (LDPE)	0.30 kg																				
		4. Maleic Anhydride Grafted Polyethylene (Modified Liner Low Density Polyethylene)	0.15 kg																				
		5. Liner Low Density Polyethylene (LLDPE)	0.10 kg																				
RLA may take consequential action as per Policy / Procedures.																							

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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:8/13/87-ALC1/2015	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00114/AM16/	RLA File :08/24/040/00043/AM16/	Lic.No/Date:0810135319 20.05.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/85/2013-PC.II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Multi Layer Co-Extruded Plastic Roll (Plain)	1 kg	1. Nylon 6 Chips	0.250 kg
		2. Enhanced Polyethylene Resin/Exceed	0.350 kg
		3. Maleic Anhydride Grafted Polyethylene (Modified Liner Low Density Polyethylene)	0.15 kg
		4. Liner Low Density Polyethylene (LLDPE)	0.10 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:9/13/87-ALC1/2015	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00115/AM16/	RLA File :08/24/040/00044/AM16/	Lic.No/Date:0810135320 20.05.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/85/2013-PC.II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM		QTY	IMPORT ITEM	QTY
Multi Layer Co-Extruded Plastic Roll (Printed)		1 kg	1. Nylon 6 Chips	0.250 kg
			2. Enhanced Polyethylene Resin/Exceed	0.350 kg
			3. Low-Density Polyethylene (LDPE)	0.30 kg
			4. Maleic Anhydride Grafted Polyethylene (Modified Liner Low Density Polyethylene)	0.15 kg
			5. Liner Low Density Polyethylene (LLDPE)	0.10 kg
RLA may take consequential action as per Policy / Procedures.				

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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

170	Case No.:31/16/87-ALC1/2015	Party Name:GTM PLASTICS LLP	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00154/AM16/	RLA File :03/94/040/00029/AM16/	Lic.No/Date:0310796128 22.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

Case No.:11/13/87-ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00117/AM16/	RLA File :08/24/040/00050/AM16/	Lic.No/Date:0810135347 25.05.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2007-PC.II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Formulated Epoxy Resin	1 kg	Basic Liquid Resin (YD-128)	0.85 kg

RLA may take consequential action as per Policy / Procedures.

172

Case No.:12/13/87-ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Approved
HQ File :01/87/050/00118/AM16/	RLA File :08/24/040/00056/AM16/	Lic.No/Date:0810135348 25.05.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2007-PC.II dated 24.08.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Solid Epoxy Resin	1 kg	Basic Liquid Resin (YD-128)	0.75 kg

RLA may take consequential action as per Policy / Procedures.

SEIKHOMANG KIPGEN
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Udyog Bhawan, New Delhi-11

173	Case No.: 32/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00155/AM16/	RLA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

174	Case No.: 15/16/87-ALC1/2015	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00138/AM16/	RLA File :03/95/040/00004/AM16/	Lic.No/Date:0310796247 27.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

175	Case No.: 35/16/87-ALC1/2015	Party Name:GUARINIFLON INDIA PVT.LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00158/AM16/	RLA File :03/94/040/00122/AM16/	Lic.No/Date:0310796249 27.05.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

176	Case No.: 2/13/87-ALC1/2015	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00108/AM16/	RLA File :05/24/040/00082/AM16/	Lic.No/Date:0510394417 03.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

177	Case No.: 36/16/87-ALC1/2015	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00159/AM16/	RLA File :03/94/040/00132/AM16/	Lic.No/Date:0310796440 04.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

178	Case No.:14/16/87-ALC1/2015	Party Name:ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00137/AM16/	RLA File :02/24/040/00030/AM16/	Lic.No/Date:0210205857 05.06.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

179	Case No.:16/16/87-ALC1/2015	Party Name:INDICA CONVEYORS LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00139/AM16/	RLA File :12/24/040/00001/AM16/	Lic.No/Date:1210009494 05.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

180	Case No.:1/11/87-ALC1/2015	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00097/AM16/	RLA File :30/24/040/00045/AM15/	Lic.No/Date:3010103515 08.06.2015	
Decision: RLA, Ludhiana and firm were requested vide letter dated 26.06.2015 to furnish 4.7 application expeditiously. However application still awaited from RLA, and firm. Hence, the Committee decided to again request RLA, Ludhiana and firm to furnish 4.7 application.				

181	Case No.:1/14/87-ALC1/2015	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00121/AM16/	RLA File :04/24/040/00059/AM16/	Lic.No/Date:0410160647 08.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.07.2015. Comments awaited from D/o C&PC.				

182	Case No.:8/16/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00131/AM16/	RLA File :05/24/040/00095/AM16/	Lic.No/Date:0510394463 08.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

183	Case No.: 20/16/87-ALC1/2015	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00143/AM16/	RLA File :30/24/040/00011/AM16/	Lic.No/Date:3010103514 08.06.2015	
Decision: A copy of application received from RLA and will be forwarded to DIPP in due course.				

184	Case No.: 24/16/87-ALC1/2015	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00147/AM16/	RLA File :56/24/040/00011/AM16/	Lic.No/Date:5610004621 09.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

185	Case No.: 7/16/87-ALC1/2015	Party Name: BLS POLYMERS LTD.	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00130/AM16/	RLA File :05/23/040/00062/AM16/	Lic.No/Date:0510394495 10.06.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

186	Case No.: 9/16/87-ALC1/2015	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00132/AM16/	RLA File :05/24/040/00108/AM16/	Lic.No/Date:0510394515 10.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

187	Case No.: 34/16/87-ALC1/2015	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00157/AM16/	RLA File :03/94/040/00068/AM16/	Lic.No/Date:0310796539 10.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

188	Case No.:10/16/87-ALC1/2015	Party Name:NOSLAR INTERNATIONAL LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00133/AM16/	RLA File :05/24/040/00112/AM16/	Lic.No/Date:0510394545 12.06.2015	
Decision: A copy of application has been forwarded to DIPP on 27.08.2015. Comments awaited from DIPP.				

189	Case No.:12/16/87-ALC1/2015	Party Name:K.R.T. POLYMERS.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00135/AM16/	RLA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

190	Case No.:39/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00162/AM16/	RLA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

191	Case No.:13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

192	Case No.:22/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00145/AM16/	RLA File :02/24/040/00046/AM16/	Lic.No/Date:0210205926 26.06.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

193	Case No.:23/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00146/AM16/	RLA File :02/24/040/00047/AM16/	Lic.No/Date:0210205927 26.06.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

194	Case No.:38/16/87-ALC1/2015	Party Name:SRIRAM COMPOUNDS PVT. LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00161/AM16/	RLA File :05/24/040/00125/AM16/	Lic.No/Date:0510394727 26.06.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

195	Case No.:37/16/87-ALC1/2015	Party Name:SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00160/AM16/	RLA File :04/24/040/00034/AM16/	Lic.No/Date:0410160755 01.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

196	Case No.:2/14/87-ALC1/2015	Party Name:SANGIR PLASTICS PVT. LTD.	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00122/AM16/	RLA File :03/95/040/00940/AM15/	Lic.No/Date:0310797022 02.07.2015	
Decision: RLA, Mumbai and firm were requested vide letter dated 31.08.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Mumbai and firm.				

197	Case No.:3/14/87-ALC1/2015	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:16/87- ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00123/AM16/	RLA File :04/24/040/00014/AM16/	Lic.No/Date:0410160761 03.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

SEIKHOMANG KIPGEN
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Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

198	Case No.:2/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

199	Case No.:3/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments awaited from D/o C&PC.				

200	Case No.:4/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00127/AM16/	RLA File :02/24/040/00179/AM14/	Lic.No/Date:0210205950 06.07.2015	
Decision: A copy of application received from RLA and will be forwarded to D/o C&PC in due course.				

201	Case No.:1/16/87-ALC1/2015	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00124/AM16/	RLA File :52/24/040/00021/AM16/	Lic.No/Date:5210041582 17.07.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, Surat and firm for further consideration.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

202	Case No.:5/16/87-ALC1/2015	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00128/AM16/	RLA File :05/24/040/00182/AM16/	Lic.No/Date:0510395019 21.07.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, New Delhi and firm for further consideration .				

203	Case No.:21/16/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00144/AM16/	RLA File :08/24/040/00093/AM16/	Lic.No/Date:0810135751 28.07.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, Ahmedabad and firm for further consideration .				

204	Case No.:41/16/87-ALC1/2015	Party Name:AAVYA INDUSTRIES (P)LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00164/AM16/	RLA File :09/24/040/00278/AM16/	Lic.No/Date:0910062480 11.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, Hyderabad and firm for further consideration.				

205	Case No.:42/16/87-ALC1/2015	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00165/AM16/	RLA File :34/24/040/00135/AM16/	Lic.No/Date:3410041441 11.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, Vadodara and firm for further consideration.				

206	Case No.:43/16/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00166/AM16/	RLA File :30/24/040/00021/AM16/	Lic.No/Date:3010103579 11.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, Ludhiana and firm for further consideration.				

207	Case No.:44/16/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:16/87-ALC1/2015 28.08.2015	Status: Deferred
	HQ File :01/87/050/00167/AM16/	RLA File :03/95/040/00382/AM16/	Lic.No/Date:0310798233 17.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA, Mumbai and firm for further consideration.				

Meeting ended with thanks to Chair and all participants.

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